

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.3437/2021

(Arising out of impugned final judgment and order dated 18-12-2020 in CRLA No. 1221/2018 passed by the High Court of Judicature at Allahabad)

MISHRILAL @ SUGGAN

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

Date : 12-12-2022 This petition was orally mentioned today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. T. N. Singh, AOR

Mr. Vikas K. Singh, Adv.

Ms. Rajshree Singh, Adv.

For Respondent(s)

Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel the Court made the following

O R D E R

This petition was mentioned by learned counsel appearing for the petitioner stating that the said matter is likely to be listed for hearing on 11-01-2023 and requests that the said matter may not be deleted.

In view of the above, the Registry is directed not to delete the said matter from the date already notified.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)